

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.2571/2016

This the 03rd day of August, 2016

**Hon'ble Shri P K Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member(J)**

Shri Puran Mal, Age 70
Fitter, DJB
S/o Late Shri Jagdish Prasad
Aged 70 years
R/o H.No.C-112, J.J. Colony
Khanpur Dr. Ambedkar Nagar
South Delhi, Delhi-110062.Applicant

(By Advocate: Shri A K Mishra)

Vs.

1. Delhi Development Authority
Through Vice Chairman
Vikas Sadan, INA
New Delhi.
2. Chief Commissioner
North South & East MCD
Municipal Corporation of Delhi
New Delhi.
3. Delhi Jal Borad
Through its CEO
Govt. of NCT of Delhi
Varunalaya Phase-II
Karon Bagh, New Delhi.Respondents

ORDER (Oral)

Shri P K Basu, Member(A):

The applicant primarily sought that he may be granted the benefit of order dated 28.11.2011 passed in OA No.3766/2010 as

he is similarly placed and is eligible for grant of second and third MACP, accordingly.

2. The OA is, therefore, disposed of at the admission stage itself, without going into the merits of this case, with a direction to the respondents to examine whether the applicant is similarly placed with the applicants in OA No. 3766/2010 and, in case he does, then grant him the benefit of order dated 28.11.2011 in OA No.3766/2010. Otherwise, the respondents will pass a reasoned and speaking order, with a copy to the applicant, within ninety days from the date of receipt of a certified copy of this order.

3. There shall be no order as to costs.

**(Dr. Brahm Avtar Agrawal)
Member(J)**

**(P K Basu)
Member(A)**

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